

permits. It is also proposed to place before Parliament a Bill dealing with Preventive Detention.

One of the legislative measures which was discussed at considerable length in the provisional Parliament was the Hindu Code Bill. This could not be passed and, in common with other pending Bills, has lapsed. It is the intention of my Government to introduce afresh legislation on this subject. It is proposed, however, to divide up the Bill into certain parts and to place each part separately before Parliament, so as to facilitate its discussion and passage.

I have endeavoured to indicate to you some of the work that will be placed before this session of Parliament. I trust that your labours will bear fruit for the good of our people and that this new Parliament of the Democratic Republic of India will set an example of friendly co-operation and efficient working. Your success will depend on the spirit of tolerance that governs your activities and the wisdom that inspires your efforts. I earnestly trust therefore that this wisdom and tolerance of spirit will always be with you.

PRESIDENT'S ASSENT TO BILLS

Secretary: I beg to lay on the Table a statement showing the Bills which were passed by the Provisional Parliament during the Fifth Session, 1952, and assented to by the President. [See Appendix I, annexure No. 1].

MOTIONS FOR ADJOURNMENT

FOOD SUBSIDIES

Mr. Speaker: I have received three notices of three differently worded adjournment motions, two from Shri K. Subrahmanyam and one from Shri A. K. Gopalan. They all deal practically with the question of food subsidies, and they wish to discuss the matter. The position is that so far as the importance of the matter is concerned, so far as the definiteness of the motions are concerned and so far as the urgency of the matter is concerned, I am in full agreement with the hon. Members, but the right to move adjournment motions has certain limitations. One of the limitations is that, it should not anticipate a debate in the House. The point is that, if hon. Members have a fairly good chance of raising the question on a debate, then it will not be permitted as an adjournment motion and it is also advantageous from another point of view, that,

while a discussion on an adjournment motion will be restricted only to two hours and it may be talked out; in an opportunity for a debate; it can be discussed more fully provided, of course, Members want that discussion. Hon. Members know that there will be a motion of thanks coming from the Government side in respect of the President's Address and the earliest opportunity which hon. Members of this House will take will be to give notices of amendments thereto, stating that they want to discuss this question, that the address is unsatisfactory or omits to deal with the food subsidy question; and then, we have reserved three days' discussion on the President's Address, commencing from Monday the 19th, and it will be in the hands of Members themselves to discuss that subject on the President's Address. Of course, the Address is full of many subjects worth discussing. But as the President said this morning, this session will mainly be devoted to the Budget work; and the Budget discussions will now and then give a number of opportunities of raising and discussing this question, for example, in respect of the Budget of the Food Ministry; there will be chances in respect of the general discussion, chances again when a particular demand is made and a further chance again if a cut motion is sought to be moved and I think there will also be the Finance Bill.....

The Minister of Finance (Shri C. D. Deshmukh): I cannot say at the moment.

Mr. Speaker: The hon. Finance Minister is not in a position to state at present. Let us assume that perhaps there will be no chance on that occasion. Thus for the whole month, almost every day, I should say, there will be a chance of raising this question. hon. Members will note one thing further, which, I think, goes to the root of the question differently. I have said that more than once in this House; but as a large number of Members are new, I may as well reiterate that principle. The adjournment motion is a device to bring something before the House, which is not included in the agenda or the order paper. It is something like taking up a new matter which was not intended to be taken up and of which all hon. Members had no notice whatever, when the order paper was circulated. The ordinary principle is, so far as possible, unless there is extreme urgency or emergency, nothing new should be introduced in the daily order of business in the House. It does injustice to a large number of Members who perhaps do not remain present in the